

in this country, about the employment of women in the working force of this country, who are engaged in the development of the country, and these problems should be taken into consideration and suitable legislation to compel the management to employ women in traditional sectors like textiles, jute, chemicals, pharmaceuticals and other industries should be taken into account. Some legislation should be passed that certain percentage of women must be employed in the labour force of this country. I request that the Minister of Parliamentary Affairs and Labour Minister should take note of this point and that a discussion on this should be arranged to be held next week.

MR. SPEAKER: I am really surprised; what was in my mind, you have conveyed it!

SHRI K. RAGHU RAMAIAH: Shri Madhu Limaya suggested certain matters for discussion. Government's views on them are already known to the House and I have already indicated them to the House. Regarding other matters I shall communicate them to the Minister's concerned.

MR. SPEAKER: I will now put motion; this is about the Business of the House. The question is:

"That this House resolves that the House do sit during the lunch hour also with effect from Monday, the 10th March, 1975 till the passage of the Finance Bill, 1975."

The motion was adopted.

12.43 hrs.

RE. PERSONAL EXPLANATION BY MEMBER

MR. SPEAKER: Shri Syed Ahmed Aga.

बी बटल बिहारी बाजपेयी (गलालियर):
अध्यक्ष जी मेरा एक व्यक्तियों का प्रश्न है।
आप श्री आगा साहब को परसनल ऐक्सप्लेनेशन

देने के लिये बुला रहे हैं। यह नियम 357 के अन्तर्गत किया जा रहा है। नियम बिल्कुल स्पष्ट है कि इस में कोई ऐसी बात नहीं लायी जायेगी जो बिवादास्पद हो और जिस से कोई नई बहस खड़ी हो।

अध्यक्ष महोदय, आप को याद होगा कि उस दिन जब श्री आगा साहब कश्मीर की स्थिति के बारे में बोल रहे थे तो उन्होंने बिना जरूरत के 6 मार्च के राष्ट्रीय जन प्रदर्शन का उल्लेख किया। इतना ही नहीं उन्होंने आरोप लगाया कि 6 मार्च का प्रदर्शन संगठित करने के लिये अमरीका में पैसा आ रहा है। मैं उन के शब्दों को उद्धृत करना चाहता हूँ :

On the 6th March there is going to be march on Parliament is it not a matter for concern? Shyam babu was saying that half a million would march. How much money does it need? Where does that money come from?

और फिर आगे उन्होंने कहा "Who is going to pay for half a million people to come and stay in Delhi and march on Parliament? The money is coming from the United States the proof of which is that only a few days ago, a cheque was received."

फिर मैं ने उन को इटरप्ट किया

"His own party had been organising a rally in Delhi. Does he mean to say that the money came from the Soviet Union?"

फिर श्री आगा ने कहा

"Shri S. A. Aga: What about the cheque that came for Mr. J. P.? It was a foreign cheque. Where has it come from?"

अब इस के बाद आप कार्यवाही देखें तो एक टाँके शुरू हो गई, गरमी पैदा हुई। फिर इधर से भी आरोप लगाया गया। हमारे मित्र कछवाय जी ने भी एक आरोप लगा दिया। वह आरोप लगाया नहीं जाना चाहिये था।

[श्री अटल बिहारी वाजपेयी]

किसी भी सदस्य को यह कहा जाय कि वह पाकिस्तानी एजेंट है, हम इस को बर्दाश्त नहीं करेंगे हम इस को पसन्द नहीं करेंगे, और विशेषकर अगर किसी मुस्लिम सदस्य को कहा जाय तो उस के और भी गलत अर्थ लगाये जा सकते हैं। लेकिन जब हम लोगो ने यह बात श्री कछवाय के ध्यान में लायी तो वह अपना आरोप वापस लेने के लिये तैयार हो गये। लेकिन यह भी कहा गया था कि आगा साहब ने भी जो आरोप लगाया उस को वह वापस ले।

अध्यक्ष महोदय; एक मेम्बर की देश भक्ति पर सदेह करना आपत्तिजनक है। तो क्या विरोध के सब मेम्बरो की देशभक्ति पर संदेह करना आपत्तिजनक नहीं है? 6 मार्च की रैली का जो दल समर्थन कर रहे हैं उन दलो के प्रतिनिधि यहा सब बैठे हुए हैं, उन पर यह आरोप लगाना कि वह अमरीका से पैसा ला कर इस विरोध प्रदर्शन का आयोजन कर रहे हैं, यह क्या हमारी देशभक्ति को चुनौती नहीं है? फिर आगा साहब ने कहा कि वह किसी अखबार से कोट कर रहे है। उन्होने अखबार का नाम नहीं बताया। फिर उन्होने कहा कि उडीसा असेम्बली मे यह बात कही गई। और अध्यक्ष महोदय, आप को अगर याद होगा तो आप तो इस मुद्दा मे थे, आप यह चाहते थे कि आगा साहब अपना आरोप वापस ले ले और माननीय कछवाय भी ले ले। और इस तरह के आरोप प्रत्यारोप न चले। लेकिन फिर आप ने अपनी बात पर बल नहीं दिया क्योंकि प्रधान मंत्री सदन मे मौजूद थी और वह नहीं चाहती थी कि आगा साहब अपना आरोप वापस ले।

श्री श्याम नन्दन मिश्र (वेगुसराय)

उन्होने इशारा किया।

श्री अटल बिहारी वाजपेयी : और आज आप आगा साहब को बयान देने की इजाजत दे रहे हैं, और बयान वह देगे श्री कछवाय ने जो आरोप लगाया उस के बारे में। श्री

आगा साहब ने जो आरोप लगाया उस का क्या होगा? मेरा निवेदन है कि इस बारे में आगे के लिये भी आप कोई पद्धति ठीक करे।

अध्यक्ष महोदय : मैं आप से बात करूँगा। जहा तक मेम्बर्स का राइट है पर्लैमन्ट-एक्स-प्लेनेशन का वह तो आप जानते हैं कि उस मे मे तो नहीं आता।

श्री श्याम नन्दन मिश्र : अगर कंट्रोवर्शियल बात उस मे नहीं आनी चाहिये।

MR SPEAKER: He cannot bring a debatable matter.

जो औरिजिनल लम्बा चौड़ा स्टेटमेंट वह बना कर लाये थे उस को मैं ने वापस कर दिया। It is a debatable matter. It should be deducted अब उस के बाद कुछ छोटा सा बना कर लाये हैं। आप ने भी कह दिया वह भी कह दे। इन्होने भी कह लिया, उन्होने भी कह लिया।

श्री श्याम नन्दन मिश्र : हम ने क्या कहा?

अध्यक्ष महोदय : इस मे जो डिबेटेबिल होगा वह नहीं कहा जायगा।

PROF. MADHU DANDAVATE (Rajapur): What are you doing about my notice of privilege? He as talked about all parties who have participated in the debate. I brought a motion on the same subject-matter. May I wish to point out here that myself and Shri Atal Bihari Vajpayee had brought a privilege motion on this particular issue? I want to know what is going to happen to that. In what particular form are you going to allow us to raise it?

अध्यक्ष महोदय : जैसे इन्होने रेफरेंस कर दी, ऐसे ही इन्होने कर दी। इस मे प्रिजिलेज की कौन सी बात है।

SHRI SHYAMNANDAN MISHRA
Sir, my submission is this

श्री नरसिंह नारायण पांडे (गोरखपुर) :
अध्यक्ष जी यह कहस किस बात पर हो रही है ?
आप पहिले पर्सनल एक्सप्लेनेशन सुन लीजिये ।

अध्यक्ष महोदय . उन का व्यवस्था का
प्रश्न है ।

SHRI SHYAMNANDAN MISHRA:
Sir, this personal explanation come, in a particular context, where my name is also mentioned. It was the pleasure of hon. Mr. Aga to refer to my name. Now, the personal explanation that he is trying to make might be in his favour. But, at the same time, it might imply a reflection on what I have said. So, in its very conception and origin, this personal explanation is a debatable matter. Unless both sides are given the opportunity to explain things, the personal explanation as mine would be debatable and it would not be permissible.

अध्यक्ष महोदय : आर्डर, आर्डर, आप क्या कहते हैं ?

श्री मधु लियये (बाका) मेरा सक्षेप में प्वाइन्ट ऑफ आर्डर यह है कि माननीय सदस्य श्री हुकम चन्द कछवाय ने जो भी अभियोग लगाया है और जिस के ऊपर यह व्यक्तिगत स्पष्टीकरण दे रहे है, तो उन्होंने अभियोग पहले नहीं लगाया । इन के इस वाक्य के बाद यह आया

"What about that cheque which came for Mr. J P ? It was a foreign cheque. Where has it come from?"

अध्यक्ष महोदय, मैं केवल यह जानना चाहता हूँ कि प्रपने व्यक्तिगत स्पष्टीकरण में बैंक का नाम, चेक का नम्बर और चेक की जो एन्काउन्ट है, वे अगर देने जा रहे है, तब तो व्यक्तिगत स्पष्टीकरण का कोई औचित्य है करना नहीं क्योंकि इन के इस वक्तव्य से यह प्रकट हो गया कि श्री कछवाय का आरोप सच है या नहीं । आप इसको पहले देख लीजिए । स्पष्टीकरण सही है या नहीं, यह तो बाद

में देखा जाएगा, लेकिन चेक का नम्बर, बैंक का नाम और एन्काउन्ट, इस का स्पष्टीकरण इस में जरूर होना चाहिए वरना इन को इजाजत नहीं देनी चाहिए नियम के अनुसार ।

SHRI NARSING NARAIN PAN-
DEY: He cannot state in this way. Mr. Aga is going to make a personal explanation. How can he presume all this?

अध्यक्ष महोदय : इस में दो बातें है । जहा तक उन को कहा गया है कि पर्सनल एक्सप्लेनेशन दो, तो वह दे दे ।

श्री श्याम नन्दन मिश्र : इस में स्पष्टीकरण की कोई जरूरत नहीं है । वे पाकिस्तानी एजेंट नहीं हैं । हम नहीं कहते हैं कि वे पाकिस्तानी एजेंट नहीं हैं ।

श्री मधु लियये : वे तो इस को वापिस ले रहे है ।

अध्यक्ष महोदय : जो पहला पार्ट है, उस पर तो वे आज ही एक्सप्लेनेशन देंगे लेकिन जहा तक दूसरे पार्ट का सवाल है, उन को कहा जाएगा कि वे हाउस में बताए कि क्या बात है । मि० आगा, सैकन्ड पैरा की जो पहली दो लाइने हैं, उन को नहीं पठना है ।

श्री ईश्वर चौधरी (गया) व्यक्तिगत नाम प्राय है ।

अध्यक्ष महोदय : व्यक्तिगत ने ही तो सारा झगडा किया है ।

श्री ईश्वर चौधरी : एक महत्वपूर्ण बात कही जा रही है ।

अध्यक्ष महोदय : लैट सी रिस्पोंड इट प्राफ । मि० आगा, सैकन्ड पैरा की फर्स्ट टू ल्वाइन्स प्राय को नहीं पढ़नी है, बाकी प्राय पढ़ दें ।

SHRI B. V. NAIK (Kanara): Mr. Speaker, Sir, I am making a point of order. I do not think rest of the Members are more equal. In the course of your direction, you have said that unlike Rule 199.... (Interruptions).

अध्यक्ष महोदय : करने दो, मुझे क्या अब चलने दो, अगर ऐसे ही चलना है।

SHRI B. V. NAIK: I am raising a point of order. I crave your indulgence. If you think that I am raising a frivolous point, you may not uphold it. When a Minister makes a statement under rule 199 on his resignation, he is expected to submit a statement to you. But either under your directions or under rule 357, particularly when he has come here as an hon. Member, he is not supposed to submit a copy of his personal explanation, unless you ask him to do the contrary.

MR. SPEAKER: What do you want? He should not submit it to me?

SHRI B. V. NAIK: He need not.

अध्यक्ष महोदय : मि० भ्रागा, जब इधर इन्होंने कह दिया कि हमारा ऐसा इरादा नहीं था, तो क्या जरूरत है पर्सनल एक्सप्लानेशन देने की।

SHRI SYED AHMED AGA (Bara-mulla): I have only to make one submission. There is so much noise here and nobody knows what I have to say. If you ask me not to make my statement, I say: all right.

अध्यक्ष महोदय : इधर वाजपेयी जी ने कहा और श्री श्यामनन्दन मिश्र ने कहा और दूसरों ने भी कहा कि उन का ऐसा इरादा नहीं था, तो पर्सनल एक्सप्लानेशन की क्या जरूरत है।

SHRI SYED AHMED AGA: I am also saying the same thing. Please listen to me. I said the other day also; if Mr. Shyamandan Babu had listened to what I had to say, perhaps

all these things need not have happened. I feel that a Member can be gagged and not allowed to say anything. I carry this impression for all times to come. Now, when you have ordered that I need not make any personal explanation, because they had withdrawn it, I shall keep quiet. I am a very quiet person. Do not misunderstand me. Nobody is able to hear what is happening and you go on saying whatever you like.

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, अब दूसरा मामला उठता है। श्री हुकम चन्द कछवाय ने अपना रिमार्क वापस ले लिया है।

श्री हुकम चन्द कछवाय (मुरना)
अध्यक्ष महोदय, 3 तारीख को भ्रागा जी के बार में मैंने जो कुछ कहा, वैसा कहने की मेरी नियत नहीं थी। मैं उनका बड़ा सम्मान करता हूँ कि न जिन प्रकार की भाषा का उन्होंने प्रयोग किया और उन्होंने सब पर आरोप लगाया और हम सब विरोधी लोग उस में आते हैं, उस से उत्तेजित हो कर मैंने यह कहा था कि वे पार्किस्तानी एजेंट हैं। इसलिए मैं इन शब्दों को वापिस लेता हूँ। उस दिन भी मैं वापस लेने के लिए तैयार था लेकिन आप मौका नहीं दिया। मैं उन से क्षमा करता हूँ कि जो आरोप उन्होंने लगाए हैं, वे वापस लेने। . . . (इयबद्दाम)

श्री अटल बिहारी वाजपेयी : संसदीय मर्यादा का नकाजा यह है कि श्री भ्रागा अपने आरोप वापस लें।

113 hrs.

SHRI SYED AHMED AGA: Please allow me to speak. I can speak louder, but not in noise.

I have nothing to withdraw because that was not my statement. I quoted a newspaper, and perhaps the newspaper has to withdraw it. (Interruptions).

SHRI NARSING NARAIN PAN-DEY: Please allow him to read the newspaper.

PROF. MADHU DANDAVAT: He did not refer to any newspaper that day.

श्री जनेश्वर मिश्र : (इलाहाबाद) : क्या आप यह परम्परा बना रहे हैं कि आज के बाद हम लोग कोई भी न्यूजपेपर यहाँ लाकर कोट सकेंगे और इसकी हमें इजाजत रहेगी। मसालू दल या मंत्री के खिलाफ कोई आरोप लगे तो यहाँ ला कर उसको कोट हम कर सकेंगे।

अध्यक्ष महोदय : जहाँ तक अखबारों में निकली बातों का सम्बन्ध है मैंने पिछली रूलिंग को भ्रं देखा है और सभी कुछ देखा है। न्यूजपेपर रिपोर्ट को किसी चीज का ब्रेस नहीं बनना चाहिये तब तक जब तक कि मेम्बर खुद न उन वाक्य को, हालात को देख ले और तसल्ली कर ले और उसकी जिम्मेदारी ले। वही इन्फोडेंट हा गया कई एक्सीडेंट हुआ है वह तो आ जाता है क्योंकि न्यूजपेपर रिपोर्ट उनके बारे में आम तौर पर कामन होती है। मैंने कई न्यूजपेपर ऐसे भी हैं जो एसी चीजें देते हैं, जो दूसरे अखबारों में नहीं आती हैं और इस तरह को होती है जिन में एलीगेशन होने है, इन्फ्रिमिनिटिंग होती है। एमे मामलों को मेम्बर को कभी नहीं लाना चाहिये जब तक कि वह अपनी पूरी तसल्ली न कर ले और उस तसल्ली के बाद ही उसको वह यहाँ लाए। यह पुरानी रूलिंग चली आ रही है और इसको दोहराने की जरूरत नहीं है। आया साहब जरा सोच समझ लें इस पर। आपने न्यूजपेपर से जो पढ़ा वह बड़ा स्वीपिंग रिमार्क था, एलीगेशन था। काउंटर रिप्लिकेशन के तौर पर उन्होंने भी उसी तरह से एलीगेशन लगा दिया जिस को उन्होंने वापिस ले लिया है। इसलिए आपके एक्सप्लानेशन की जरूरत पड़ी है। चूंकि मामला न्यूजपेपर का था, इस लिए मैंने यह बात कही है।

श्री राम सहाय पांडे (राजनंदगांव) : यह परम्परा या मर्यादा की बात आपके श्रीमुख से निकली है। यदि इसका सभी संसद सदस्य पालन करें और प्रायः दिन सम-चारपत्रों में जो संसद सदस्यों और मंत्रियों पर मिथ्या आरोप लगा कर कारेक्टर ऐसेसि-नेशन किया जाता है, इसमें यदि उसका अन्त होता हो तो मैं ममत्तता हूँ कि संसद में इसका श्रीगणेश यदि आप में होता है तो मैं आया माहव में हाथ जोड़ कर प्रार्थना करूँगा कि वह अपने शब्दों को वापिस ले लें।

श्री सयद अहमद आगा : अगरे मुझे अपनी बात बताने का हक नहीं है तो मैं चला जाता हूँ वरना आप मुझे अपनी बात कह लेने दीजिए। मुझे गैर किया जा रहा है। मैंने उस दिन जो कहा था उसको अग-हाउस में शोर नहीं होता और ठीक तरह से सुना जाता तो कोई गलतफहमी न होती। तब हो सकता है कि कछवाय जी को कर्न फ्रमाई की जरूरत न पडती और अटल ज का कर्टेडिक्ट करने की भी जरूरत नहीं पडती। मैंने एक अखबार में से पढ़ा था जो कि पी० टी आई की खबर थी। मैंने कहा था कि पी टी आई की यह न्यूज है। मैंने इस लिए उसको रेफर किया था। आपका यह रूलिंग है कि आप अखबारों पर रिलीज न करो। मैं अखबार कोट नहीं करूँगा। यह दुस्त है या गानत है पी टी आई से पूछिए। मुझे से इसका कोई गब नहीं है। पी० टी० आई० ने जो कुछ दिया है अगरे आप इजाजत दे तो मैं उसको पढ़ देता हूँ

شورى سعيد احمد آغا - اگر مجھے
ایلی بات کہلے با حق نہیں ہے
تو میں چلا جانا ہوں روزہ آپ
مجھے ایلی بات کہ لے لے دیجئے -
مجھے تلگ کہا جا رہا ہے - میں
نے اس دن جو کہا تھا اسکو اگر
سہاوس میں شور نہیں ہوتا اور ٹھیک

طرح سے سنا جاتا تو کوئی غلط فہمی نہ ہوتی۔ تب ہو سکتا ہے کہ کچھ لوہا جی کو کرم فرمائی کی ضرورت نہ پڑتی اور اتل جی نے کونگریٹ کرنے کی بھی ضرورت نہیں پڑتی۔ میں نے ایک اخبار میں سے پڑھا تھا جو کہ میں نے اس کی خبر نہیں۔ میں نے اس کی یہ نوٹس ہے۔ میں نے اس لئے اسکو دیکھا تھا۔ آپکا یہ رولنگ ہے کہ آپ اخباروں پر دیکھائی نہ کرو۔ میں اخبار کو پڑھتا نہیں کرتا۔ یہ درست ہے یا غلط ہے ہی تو اس سے پوچھئے۔ اس سے کوئی غرض نہیں ہے۔ میں نے اس کی خبر دیکھی ہے اور آپ اجازت دیں تو میں اسکو پڑھ سکتا ہوں۔

श्री प्रदल बिहारी बाजपेयी : उस दिन पी० टी० आई० का हवाला इन्होंने नहीं दिया था ।

MR. SPEAKER: My ruling was very clear and it is based on the past rulings and precedents. The members should not base their motions purely on allegations contained in certain newspapers. If they want to make certain allegations against anybody, besides the news in the newspapers or in any news agency, they should also satisfy themselves on their own about it and verify it, whether it is well-founded and correct or not. We have been following this practice that when a member makes allegations which are contained either in a newspaper or from any other source, that member takes up the responsibility for their correctness.

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): We from this side fully agree with what has been said by the hon. Speaker. I also happened to be present here that day. I do not think that Aga Saheb

himself supported what was mentioned in the newspaper. So, the only point is, he need not have referred to that newspaper because I do not remember that he ever said that he is himself subscribing to that allegation. You can see the record. I have not read the record, but I was present. But in view of what you have said and what Aga Saheb has said, in future we will make sure that no reference is made to a newspaper report unless the member has satisfied himself about its correctness.

SHRI SYED AHMED AGA: I did not quote the name of newspaper because the news item had mentioned it as a statement by the Chief Whip of the Orissa Assembly made in the Assembly itself. Therefore, I thought that it must be a reliable document. Now you have said that we must ignore all the news in all the newspapers, completely, altogether (Interruptions).

SHRI ATAL BIHARI VAJPAYEE: He may or may not ignore the future. But, what about this statement? (Interruptions). Either he should withdraw the allegation or prove the allegation. I have given a privilege motion. Let it be referred to the Committee of Privileges (Interruptions).

SHRI SAMAR GUHA (Contd.): Either he should withdraw those allegations, or they should be expunged.

PROF. MADHU DANDAVATE: Sir, we want the matter to be closed.

MR. SPEAKER: Mr. Aga, I have put you a very concrete question, which should dispose of this matter. It is all right that you quoted from the newspaper.

SHRI SHYAMNANDAN MISHRA: He did not quote the newspaper.

MR. SPEAKER: You have made a reference to the newspaper report. Now, if you do not own responsibility for the correctness of that news, then I advise you to withdraw what you have stated.

SHRI SYED AHMED AGA: I am nobody to make such charges. I quoted the statement made by the Chief Whip of the Orissa Assembly. How can I say whether it is correct or not?

MR. SPEAKER: If you cannot substantiate it, then you better withdraw it.

SHRI NARSINGH NARAIN PANDEY: Sir, I wish to raise a point of order. You are unnecessarily pressuring a member to withdraw some remarks (*interruptions*) even though they are not his remarks but only quotations from a newspaper. What you are saying amounts to this that no member of this House should quote any newspaper ... (*Interruptions*). In that case, you give a clear ruling that no newspaper report should be quoted. (*interruptions*).

MR. SPEAKER: I want to know from the opposition what they want the Member to withdraw.

SHRI NARSINGH NARAIN PANDEY: The member takes responsibility for the newspaper report. He has quoted a newspaper report. I want a clear ruling from you whether the PTI report is going to be withdrawn?

MR. SPEAKER: Now the question comes to this. Has he come out with an allegation based on the newspaper report or not? When he quoted the newspaper report, which contained the allegations mentioned in the Orissa Assembly, he did not quote that just for fun. After all, it conveyed something. If he had not subscribed to that allegation, he would not have read it. If his source of information is only the newspaper report, then he can say "I withdraw that allegation". On the other hand, if he is sure of his fact, if he finds there is some basis for the allegation on the basis of his own verification, then he can say "I take responsibility for this allegation".

PANDIT D. N. TIWARY (Gopalganj): One thing more. He says that this allegation was made by the Chief Whip, in the Orissa Assembly. Suppose a Minister makes a statement, we quote him. Every day it is done.

SHRI SYED AHMED AGA: I think everybody will be satisfied that I have only referred to that report I have no *locus standi* to withdraw the observation made by the Chief Whip of the Orissa Assembly in the Legislature.

PROF. MADHU DANDAVATE: On a point of order, Sir.

My point of order is, if you check the proceedings of the Lok Sabha, you will find that he did not make a reference to any newspaper at all. Probably, it was in his mind to read it from the newspaper, to quote from the newspaper. But the proceedings show that he did not quote from any newspaper.

MR. SPEAKER: At a later stage, he said that he did not say it on his own. He said that he read out from the newspaper.

श्री ब्रह्म बिहारी बाजपेयी : अध्यक्ष महोदय अभी हमने श्री कछवाय को कहा कि वह अपना आरोप वास ले ले। उस दिन श्री कछवाय ने भी कहा था कि जो कुछ मैं कह रहा हूँ वह अखबार में मूँने पढ़ा है।

अगर कल अखबार में यह चीज छप जाय कि इस सदन का कोई मन्बर विदेश का एजेन्ट है तो क्या वह खबर यहाँ पढ़ी जा सकती है? क्या उस मन्बर से यह नहीं कहा जायेगा कि आप जो आरोप लगा रहे हैं उसको साबित कीजिए ?

MR. SPEAKER: Then, I will have to further elucidate the ruling. In future, if anybody read from the newspaper any allegation, it will not be accepted, nor the Speaker's decision given on it, nor any progress will be made in the proceedings, un-

[Mr. Speaker]

less the Member says on the spot that he takes up the responsibility.

Now, Mr. Aga, let me know what is your position.

SHRI SYED AHMED AGA: It is a very simple point. I do not dispute their views. I do not say what Mr. Vajpayee has said is right or wrong. I only say that I, Syed Ahmed Aga, am not authorised to withdraw.... (Interruptions). They do not allow me to complete a full sentence. That is the whole trouble. I am a man from the hills. I am a very small man, a very insignificant man. Don't give me an impression that I cannot speak in the House where senior Members like Mr. Shyamnandan Mishra and Mr. Atal Bihari Vajpayee are watching and sitting. Don't let me feel that a man like me has no authority and no right to speak in the House. This should not be the position.

The point is very simple. I have not verified this news. Why should I have verified it? When I read that it was PTI news, I did not think of verifying it. It is true I said this. You drew conclusion out of it because I said something. Now you say that we should not rely on this. All right; I will not rely on this. I only want to say that I am nobody to withdraw this. I will read it out if you will permit me. (Interruptions).

PROF. MADHU DANDAVATE: Have you any directive not to withdraw?

SHRI P. K. DEO (Kalahandi): He has to withdraw his statement. (Interruptions).

SHRI SYED AHMED AGA: I have not verified the statement.

SHRI SHYAMNANDAN MISHRA: Then, you withdraw it.

SHRI SYED AHMED AGA: I am nobody. Who am I to withdraw? I say, I have not verified it. I read it and I drew conclusions from it. Now I have noted for the future.

SHRI P. K. DEO: The Speaker has directed you to withdraw.

SHRI SYED AHMED AGA: How can I withdraw? I am nobody.

श्री जनेश्वर मिश्र : मेरा पायट आक्राड है । माननीय सदस्य इस आरोप को कौन गही कर रहे है , प्रौर उस को विदड्डा भी नही कर रहे हैं । वह कहते है कि विदड्डा करने वाला मैं कौन हूँता हू । इस स्थिति में मेरा निवेदन है कि आप उन के भाषण के उस अश को उस दिन की कार्यवाही से ए कसपज कर दीजिए ।

SHRI SYED AHMED AGA: I have not verified this statement. I read in the paper. I cannot take the responsibility for what appeared in the paper. If they want anybody to withdraw, let them go to the PTI. (Interruptions).

SHRI SHYAMNANDAN MISHRA: Sir, please refer this matter to the Privileges Committee.

श्री अटल बिहारी वाजपेयी : अगर माननीय सदस्य जिम्मेदारी नही लेते है तो इस मामले को प्रिविलेज कमेटी के पास भेज दिया जाये ।

MR. SPEAKER: Either I will delete this from the proceedings if you say that you do not take the responsibility for it....

SHRI SYED AHMED AGA: I am sorry. Is it alright?

SHRI SHYAMNANDAN MISHRA: Has he withdrawn?

MR. SPEAKER: Shri Vishwanath Pratap Singh.

SHRI P. K. DEO (Kalahandi) rose (Interruptions).

AN HON. MEMBER: If he has not withdrawn it, kindly expunge it.

MR. SPEAKER: He has withdrawn that. Nothing beyond that. He has already said it. He does not take any responsibility. He withdraws it.

I am sorry. I have consulted. He has not withdrawn. He said that he was only sorry for it.

Mr. Agha, you have said that you are not taking the responsibility for this. That is No. 1.

No. 2—you said that you were sorry for it.

In that case, the relevant part will be deleted.

SHRI ATAL BIHARI VAJPAYEE: It has already gone in cold print. What is the use of his saying now that he is withdrawing it?... (Interruptions).

MR. SPEAKER: As has been pointed out, it will be deemed to have been withdrawn. I will put it that way.

Now, I am going to the next item—Motion for Election to Committee.

SHRI S. M. BANERJEE (Kanpur): Kindly hear me for a minute.

I have a doubt and I seek your guidance. You have given a ruling about the press release and a statement made in this House. Now, in accordance with your ruling, it will be impossible for us to quote any news in the House....

SHRI SHYAMNANDAN MISHRA: Allegations.

MR. SPEAKER: News which contain allegations.

SHRI S. M. BANERJEE: I want a ruling from you. To-day, in the Press many news appear. The question is: suppose I want to base my call attention or a short notice question on the various kinds of information, allegations, etc. made against the government or its Ministers, it will be difficult for us to table a call attention notice. What is the ruling you are giving?

MR. SPEAKER: This is about allegations. That is very clear. Allegations are allegations. You cannot add or deduct from them.

As for other matters, it is always upto the Speaker. There may be instances of some negligence on the part of the Government which should be prevented and a number of things arise. It should not be stretched too far.

Now, Mr. Vishwanath Pratap Singh.

13.27 hrs.

ELECTION TO COMMITTEE

TEA BOARD

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): I move:

"That in pursuance of sub-section (3)(f) of Section 4 of the Tea Act, 1953, read with rule 4(1)(b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (3)(f) of Section 4 of the Tea Act, 1953, read with rule 4(1)(b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.